

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 1/MP/2013**

- Subject : Approval under Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 "Power to Relax" for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati Bongaigaon sub-station for the year 2011-2012 in Eastern and North Eastern Region.
- Date of Hearing : 21.2.2013
- Coram : Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member
- Petitioner : Power Grid Corporation of India Limited, Gurgaon
- Respondents : Bihar State Electricity Board, Patna and Others
- Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri R.B. Sharma, Advocate, JSEB

**Record of Proceedings**

The representative of the petitioner submitted that present petition is filed seeking reimbursement of additional expenditure incurred towards deployment of special security forces at Salakati and Bongaigaon sub-station located in North Eastern Region, during the year 2011-12 in Eastern Region and North Eastern Region under Regulations 44 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. He further submitted that Security expenses for Bongaigaon sub-station associated with Bongaigaon-New Siliguri transmission line (inter-regional asset between Eastern Region and North-eastern Region) under Kathalguri transmission system are to be shared by the constituents of Eastern Region and North-eastern Region on 50:50 basis, and the charges so calculated for Eastern Region are to be further shared by the constituents of that Region in proportion to the transmission charges shared by them for Bongaigaon-New Siliguri transmission line. The total security expenses of ₹ 206.48 lakh associated with Salakati sub-station forming part of Chukha transmission system are to be shared by the constituents of Eastern Region in proportion to the transmission charges shared by the beneficiaries of that Region.

2. Learned counsel for JSEB submitted that sharing of expenditure between ER and NER is not justified and it should be accordance with capital cost. The Salakati sub-station is also used by the beneficiaries of the NER, though it was approved under Chukha transmission system. Therefore, the petitioner`s contention that the entire security expenditure of ₹ 206.48 lakh on Salakati sub-station be shared only by the constituents of the ER is unjustifiable. In response, the representative of the petitioner submitted that Salakati is part of Chukha system and the issue raised by the learned counsel has been already settled.

3. The representative of the petitioner requested for two weeks time to file rejoinder to the reply JSEB, which was allowed.

4. The Commission directed the petitioner to file its rejoinder on affidavit by 8.3.2013 with an advance copy to the respondent, JSEB.

5. Subject to above, Commission reserved order in the petition.

By order of the Commission,

SD/-  
(T. Rout)  
Joint Chief (Law)